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11 AUG. 1989 Bank of India Bill, 31 1989—discussion not concld.

Whoever sits in the Chair has to take into account everything that has happened. So you have to give a ruling. You cannot say that somebody else was sitting in the Chair and therefore you will convey to him or her... (Interruptions)

PROF. CHANDRESH P. THAKUR :.. (Interruptions)

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): I cannot hear anything in this noise. (Interruptions)

SHRI PAWAN KUMAR BAN-SAL: Any person who is sitting in the Chair has to take the decision. (Interruptions)

PROF. CHANDRESH P. THAKUR: (interruptions). Programmes cannot suffice 30 far as the needs of the job-seekers are concerned. (interruptions). Growth rate must be accelerated... (Interruptions)

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): I think you can continue afterwards...(Interruptions)...

PROF. CHANDRESH P. THAKUR: Sir, I will finish just now...(Interruptions)

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): I think you can continue in the afternoon...(Interruptions)

SHRI PAWAN KUMAR BANSAL: Sir, he should be allowed to continue now because he is making a very good speech... (Interruptions)

SHRI KAMAL MORARKA: What speech? We could not hear an ything at all. (Interruptions). We have got great respect for Mr. hakur... (Interruptions)

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): I think we can adjourn now. The House stands adjourned till 2-30 P.M. today.

The House then adjourned for lunch at six minutes past one of the clock.

The House reassembled after lunch at thirty-three Maures past two of the clock, The Vice-Chairman (Shri V. Narayanasamy) in the Chair.

ANNOUNCEMENT REGARDING STATEMENT BY MINISTER

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): There is an announcement. I have to inform • Members that Mr. Rajesh Pilot, Minister of State of the Ministry of Surface Transport will make a statement at 5 o'clock today in connection with the removal of difficulties facing the implementation of the Motor Vehicles Act, 1988, and the Motor Vehicles Rules, 1989.

Now, we shall take up further discussion on the Private Members' Resolution by Shri P. N. Sukul. Mr. P.K. Kunjachen.

श्री राम श्रवधेश हिंह : महोदय, मैं इस सदन का ध्यान खींचना चह रहा हूं कि इस सरक र का एक मंत्री ** (Interruptions)

THE VICE-CHAIRMAN (SHRI, V. NARAYANASAMY): Nothing should go on record.

SHRI RAM AWADESH SINGH:**

(Interruptions)

THE VICE - CHAIRMAN (SHRI V. NARAYANASAMY): You take your seat. Kindly take, your seat. This is Private Members' business. Kindly do not interfere. Kindly take your seat.

SHRI RAM AWADESH SINGH :**

^{**}Not recorded

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Whatever he speaks will not go on record.

SHRI RAM AWADESH
SINGH:**

श्रम नंत्रातम में र ज्य मंत्री स्मीर संतदोव क यें संज्ञालम में र ज्य मंत्री (श्री र धाकिसर म लबीम) : उन व्यक्त महोदय, यह ढाई बजे से जो बिजनेस चता है, वह प्राइवेट सैम्बर का बिजनेस है। इस्तीवर मेरा स्मारोध है कि न तो इनकी कोई बात रिकार्ड का ज्य स्नीर न इन्हें एल क किया जीम।

SHRI VITHALRAD MA-DHAVRAD JADHAV (Muharasht.a): I am on a point of order, Sic. My point of order is that when the Private Members' Business is going on, no other business is allowed in the House. From that point of view, Mr. Ram Avilesh Singh had no right to say writever he has said. Therefore, it should be expanded from the record.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): I have said that nothing of what Mr. Rim Awadesh Singh has said will go on record. Now, Mr. Kinjachen will speak on the Resolution.

RESOLUTION REGARDING FORMULATION OF A COMPREHENSIVE NATIONAL WAGE POLICY BY GOVERNMENT—Contd.

SHRI P. K. KUNJACHEN
(Ke a'a) 1 Mr. Vice Chairman,
Sir, I support the Resolution moved

Not recorded

by Shri P.N. Sukul on 28th July, 1989. I thought of moving an amendment. But as the Resolution had been moved on previous non-official day, it is not possible to move the amendment. As you see, it has been stated in the Resolution:—

"...this House is of opinion that Government should rationalise its Wage Policy for securing to all workers a living wage, as directed in article 43 of the Constitution and in pursuance thereof, formulate a comprehensive National Wage Policy, so that—"...

So, a wage policy alone is not sufficient. Ac ually, according to the latest estimates, there are 64 million agricultural workers in the country. If you take the rural poor as a whole, the figure comes to 110 million people. They are the most down-trodden people in the country. Even though minimum wages have been declared in various parts of the country, they are not being implemented. is no machinery There implement the minimum wages. Even though the Government claims that there are Labour Officers etc. to implement them, but the actual position is that in many parts of the country, the agricultural workers are denied minimum wages. They are not getting the minimum wages. That is one thing.

Another thing is that the Conference of Labour Ministers held at Delhi in 1982 came to the conclusion that the minimum wages should be revised at a particular time. If the Cost of Living Index goes beyond 50 points, the wages should be revised. That is one suggestion. Otherwise, within a period of every two years the animum wages should be revised. Yesterday, I got the list of minimum wages in all the States